

SUPREME COURT OF INDIA

Jaya Gupta

Vs.

Rohit Gupta

T.P.(CrI.).No.381 of 2007

(Tarun Chatterjee and Aftab Alam,JJ.)

31.01.2008

ORDER

1. Heard learned counsel for the parties.
2. During the pendency of the present Transfer Petition being T.P. (C) 381 of 2007, both the parties have arrived at a settlement and have already filed an application for direction in accordance with joint settlement between them. Having heard the learned counsel for the parties and after carefully perusing the terms made out by them in the joint settlement, which are annexed with the application for direction, we are satisfied with the terms and conditions set out in the joint settlement.
3. Accordingly, we direct that joint settlement between the parties be effected. The joint settlement filed by the parties shall form the part of this consent order.
4. With this direction, the Transfer Petition No. 381 of 2007 is disposed of with no order as to costs.